

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 463 of 2023

Dr. Lokesh Kumar

.... Petitioner

Versus

State of Haryana & Ors.

.... Respondents

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Dated: 21.12.2023


Engineer-In-Chief,
Irrigation & Water Resources Department,
Haryana, Chandigarh.
on behalf State of Haryana.

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**Reply of Mr. Birender Singh, Engineer-in-Chief (EIC)
Irrigation and Water Resources Department, Haryana
on behalf of Respondents No.1 and 2.**

Most Respectfully Showeth:

1. That the present reply is being filed dealing with the grievance raised in the present O.A. w.r.t. non functionality of Water Treatment Plants (WTPs) at Delhi allegedly due to Drain No.6. The answering respondents crave liberty to file detailed reply-cum-objections to O.A. as well as to report of Joint Inspection Team at later stage, as and when required with the permission of this Hon'ble Tribunal.
2. That the petitioner is raising an issue regarding New Drain No. 6 which was constructed in the year 2007-08 in inner section of right bank of Diversion Drain No. 8 (DD No. 8) from RD 53500 to 29400. The pictures annexed with the O.A. are of Abandoned Drain No.6 which offtakes at RD 29400 of DD No. 8/ right side. It has been alleged in the application that because of the

intrusion of highly polluted wastewater from Drain No. 6, the Water Treatment Plants (WTPs) in Delhi have to be closed and become non-functional. The allegation of WTPs becoming non-functional is wrong and denied. It is humbly submitted that supply of water to WTPs at Delhi is being done through separate dedicated canals as detailed in succeeding paragraphs. The map annexed with the report of joint committee is annexed herewith as **Annexure R/1** denoting specific locations with the help of alphabets.

3. That Drain No. 6 (I to J) is a separate drain with an outfall into Drain No. 8 at RD 53500/left (Point J) wherein it has been tapped and its flow is siphoned into New Drain No. 6. Thus, New Drain No. 6 (K to L) off takes from outfall of Drain No. 6. New Drain No. 6 and was constructed in the year 2007-08 as at that time water was released into Drain No. 8 from the escape of Carrier Lined Channel (CLC) RD256000 (F to G) for maintaining pond level of Wazirabad in terms of order dated 29 February 1996 of the Hon'ble Supreme Court of India and because flow of Drain No. 6 (I to J) could pollute this fresh water. To separate these flows, New Drain No. 6 (K to L) was carved out to take the discharge of Drain No. 6 directly to Abandoned Drain No. 6 (M to L to P) or in other words New Drain No. 6 (K to L) was constructed as a link between outfall of Drain No. 6 (I to J) to the offtake of Abandoned Drain No. 6 (M to L to P), to avoid flow of polluted water into Drain No. 8.
4. That in December 2014, CLC (F to G to H) was made fully functional upto RD 334336 tail, i.e., Haiderpur WTP. Subsequent to December, 2014 no water is released into DD No. 8 from escape of CLC and entire drinking water share of Delhi as well as additional water required to be delivered for compliance of the Hon'ble Supreme Court of India order dated 29 February

1996 is now delivered entirely through canal system comprising of two canals namely Carrier Lined Channel (CLC) (F to G to H) and Delhi Branch/Delhi Sub Branch (D to E to H).

Thus, there is no question of mixing of polluted water with fresh water supply to WTPs of Delhi and contention raised by the Applicant/Citizen is not correct with respect to actual facts and ground conditions.

5. That it is further submitted that New Drain No. 6 has been designed with submerged design as in case of low discharge in DD No. 8, the flow into New Drain No. 6 and D.D. No. 8 would flow separately but whenever there is high flow in DD No. 8, then flow of DD No. 8 and New Drain No. 6 would mix up as New Drain No. 6 having very low discharge as compared to full supply discharge of DD No. 8. This project was consented to by the Jal Board (DJB) and the project was also funded by DJB itself.
6. That now a days due to continuous flow, sometimes there are mishaps in New Drain No. 6, causing spillage of its flow and the same is controlled immediately by the Division Office of Irrigation Department, Haryana at Delhi. However, this spillage does not affect drinking water supply of Delhi as Haryana is supplying water through canal system only as explained above and DD No. 8 has hardly any flow during non monsoon season.

Even if we consider this spillage, which is not more than few cusecs in any case, its quantum of water cannot pollute river flow.

7. Thus, there is no such pollution issue causing harm to WTPs at Delhi. However, to avoid any remote possibility of any adverse impact of new drain no.6 running parallel to drain no.8, an agenda/scheme for Construction of closed conduit pipeline for disposal of untreated effluent of drain no. 6 in the

bed of Diversion Drain No. 8 from RD 53500 to RD 29400 (K to L) is under consideration of the Govt. of Haryana. After approval of the Govt., at least two years will be required to complete this work.

In view of the submissions made herein above, it is humbly prayed that the present OA may kindly be dismissed qua the answering respondents.



Engineer-In-Chief,
Irrigation & Water Resources Department,
Haryana, Chandigarh.

Dated: 21.12.2023.

INDEX MAP OF DRAIN NO-6- EFFLUENT DRAIN-ABANDONED DRAIN-ABANDONED DRAIN NO-6

